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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 3441/2001  
MA 84/2002

New Delhi this the 15th day of January, 2002

**Hon'ble Shri S.R. Adige, Vice Chairman (A)**  
**Hon'ble Dr.A.Vedavalli, Member (J)**

Dr.Narendra Pratap Singh  
S/O Sh.Ram Awadh Singh,  
R/O ICAR Colony, Barapani,  
Meghalaya

..Applicant

(By Advocates Shri P.K.Dey and  
Shri N.B.Joshi )

VERSUS

1. Union of India through its  
Secretary, Ministry of Agriculture,  
Krishi Bhawan, New Delhi.

2. The Chairman, A.S.R.B  
Krishi Anushandhan Bhawan,  
Pusa, New Delhi.

3. The Secretary, I.C.A.R.,  
Krishi Bhawan, New Delhi.

4. Dr.K.M.Bujarbaruah,  
Director, National Researchh Centre  
on Mithun, Jharnapani, Nagaland.

.. Respondents

(Departmental Representative  
for the official respondents )  
(By Advocate Shri Raju Ramchandaran,  
senior counsel with Sh.Rajiv Mehta  
for respondent No.4 )

O R D E R (ORAL)

**(Hon'ble Shri S.R. Adige, Vice Chairman (A)**

Heard both sides.

2. After careful consideration of the rival contention, we are of the considered and definite view that the declaration<sup>of the</sup> result<sup>s</sup> of the interview, stated to have been held for the post of Director, ICAR, Research Complex, ~~Barapani~~ (Meghalaya) on 10.12.2001, which was stayed by the Tribunal's interim order dated 26.12.2001, and which stay order was extended on 9.1.2002 till today, should be stayed no longer

(X) Corrected v/s  
Court's order dated

22.1.2002

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and should be declared.

3. Accordingly we vacate the interim orders and give liberty to official respondents to declare the results of the aforesaid interview held on 10.12.2001.

4. We have noted the apprehension voiced by the applicant's counsel in regard to the selection, in view of the fact that private respondent No.4 was called for the interview held on 10.12.2001, even after the screening committee had initially found <sup>him</sup> unfit to be called for interview. In this connection, applicant's counsel Shri P.K.Dey has vehemently contended that as respondent 4 was called for the interview on 10.12.2001, despite the Screening Committee not having considered him fit to be called for interview, the result of the interview may not be entirely objective and unbiased. These contentions have, however, been <sup>seriously</sup> denied by Shri Ramchandran appearing for private respondent No.4.

5. We give liberty to applicant that in case he has any grievance after the declaration of the results of the interview held on 10.12.2001, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised, in the course of which he may take the ground advanced in the present OA, as well as such additional grounds as he <sup>is</sup> advised to take.

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6. Giving liberty to the applicant as aforesaid, this  
OA is disposed of. No costs.

A. Vedavalli

( Dr. A. Vedavalli )  
Member (J)

S. R. Adige  
( S. R. Adige )  
Vice Chairman ((A))

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